

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition Nos. 121/MP/2011, 35/MP/2011, 36/MP/2011, 38/MP/2011, 39/MP/011, 40/MO/2011, 41/MP/2011, 42/MP/2011, 43/MP/2011, 44/MP/2011, 45/MP/2011, 48/MP/2011, 49/MP/2011, 50/MP/2011, 51/MP/2011, 52/MP/2011, 53/MP/2011, 54/MP/201, 59/MP/2011, 60/MP/2011, 61/MP/2011, 62/MP/2011, 63/MP/2011, 64/MP/2011, 65/MP/2011, 66/MP/2011, 67/MP/2011, 74/MP/2011, 75/MP/2011 and 77/MP/2011.

Petition No. 121/MP/2011

Sub: Petition under regulation 44 of the CERC (Terms and Conditions of Tariff) Regulations, 2009 read with regulation 111 and other related regulations of CERC (Conduct of Business Regulations, 1999 for recovery of additional cost incurred due to abnormal increase in water charges at NTPC stations.

Petition No. 35/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Farakka Super Thermal Power Station (1600 MW) during 1.1.2006 to 31.03.2009.

Petition No. 36/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Talcher Super Thermal Power Station II (2 x 500 MW) Stage-I during 1.1.2006 to 31.03.2009.

Petition No. 38/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Vindhyaachal Super Thermal Power Station Stage-I (1260 MW) during 1.1.2006 to 31.03.2009.

Petition No. 39/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to apply revision of Employees and Central Industrial Security Force (CISF) for Vindhyaachal Super Thermal Power Station, Stage - II (1000 MW) during 1.1.2006 to 31.03.2009.

Petition No. 40/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of

Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Korba Super Thermal Power Station II (4 x 2100 MW) during 1.1.2006 to 31.03.2009.

Petition No. 41/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Rajiv Gandhi Combined Cycle Power Project, Kayamkulam Stage-I (359.58 MW) during 1.1.2006 to 31.03.2009.

Petition No. 42/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Talcher Super Thermal Power Station Stage-II (4 x 500 MW) during 1.1.2006 to 31.03.2009.

Petition No. 43/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Ramagundam Super Thermal Power Station Stage I & II (2100 MW) during 1.1.2006 to 31.03.2009.

Petition No. 44/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Ramagundam Super Thermal Power Station Stage-III (1 x 500 MW) during 1.1.2006 to 31.03.2009.

Petition No. 45/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Simhadri Super Thermal Power Station Stage-I (2 X 500 MW) during 1.1.2006 to 31.03.2009.

Petition No. 48/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Talcher Thermal Power Station (460 MW) during 1.1.2006 to 31.03.2009.

Petition No. 49/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of

Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Kahalgaon Super Thermal Power Station, Stage-I (840 MW) during 1.1.2006 to 31.03.2009.

Petition No. 50/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Kahalgaon Super Thermal Power Station, Stage-II (2 x 500 MW) during 1.1.2006 to 31.03.2009.

Petition No. 51/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Jhanor-Gandhar GPS (657.39 MW) during 1.1.2006 to 31.03.2009.

Petition No. 52/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) for Vindhychal Super Thermal Power Station Stage-III (1000 MW) from the date of COD of unit-I i.e. during 1.12.2006 to 31.03.2009.

Petition No. 53/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) for Kawas GPS (656.20 MW) during 1.1.2006 to 31.03.2009.

Petition No. 54/MP/2011

Sub: Petition for recovery of additional cost incurred consequent to pay revision for Sipat STPS Stage - II (1000 MW) from the date of COD of 1st unit i.e. 20.06.2008 to 31.03.2009.

Petition No. 59/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Rihand Super Thermal Power Station, Stage-I (1000 MW) during 1.1.2006 to 31.03.2009.

Petition No. 60/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Singrauli Super Thermal Power Station (2000 MW) during 1.1.2006 to 31.03.2009.

Petition No. 61/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Faridabad Gas Power Station (431.59 MW) during 1.1.2006 to 31.03.2009.

Petition No. 62/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Auraiya Gas Power Station (663.36 MW) during 1.1.2006 to 31.03.2009.

Petition No. 63/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for National Capital Thermal Power Station, Dadri Stage-I (840 MW) during 1.1.2006 to 31.03.2009.

Petition No. 64/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Rihand Super Thermal Power Station Stage-II (1000 MW) during 1.1.2006 to 31.03.2009

Petition No. 65/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Anta Gas Power Station (419.33 MW) during 1.1.2006 to 31.03.2009.

Petition No. 66/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) during 1.1.2006 to 31.03.2009.

Petition No. 67/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Dadri Gas Power Station (829.78 MW) during 1.1.2006 to 31.03.2009.

Petition No. 74/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW) during 1.1.2007 to 31.03.2009.

Petition No. 75/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Tanda Thermal Power Station (440 MW) during 1.1.2006 to 31.03.2009.

Petition No. 77/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Badarpur Thermal Power Station (705 MW) during 1.1.2006 to 31.03.2009.

Date of hearing: 8.12.2011

Coram: Dr.Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC Limited, New Delhi

Respondents: West Bengal State Electricity Distribution Co. Ltd. and others

Parties present: Ms. Swapna Seshadri, Advocate, NTPC
Shri Ajay Mehta, NTPC
Shri G.K.Dua, NTPC
Shri N.Goel, NTPC
Shri R.B.Sharma, Advocate for BSEB, JSEB, GRIDCO and BSES (BRPL &BYPL)
Shri Manoj Dubey, Advocate, MPPTCL
Shri K.K.Agrawal, MPPTCL

Record of Proceedings

During the hearing the learned counsel for respondent BSEB, JSEB, GRIDCO, BSES (BRPL & BYPL) submitted that copies of the petitions in some of the matters have not been received till date and prayed for grant of time to file its reply on behalf of the respondents in the said matters, after receipt of copies from the petitioner.

2. The learned counsel for petitioner submitted that it has served copies of the petition. However, the learned counsel undertook to serve copies of the petition which have not been received by the respondents. The learned counsel prayed that it may be granted time to file its rejoinder to the replies made by the parties.

3. The Commission accepted the prayer of the parties. The petitioner is directed to serve copies of the petition on the respondents in the above matters, within 15.12.2011, if not already done, and file proof of affidavit of service in respect of the same.

4. The respondents are directed to file their replies on or before 22.12.2011 with advance copies to the petitioner, who may file its rejoinders on or before 30.12.2011. The parties are directed to complete the pleadings in the matter prior to the next date of hearing and no adjournment would be granted on this count.

5. Matters may be listed for hearing on 5.1.2012 along with other connected petitions.

(T. Rout)
Joint Chief (Law)